

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.124

IA(I.B.C)/149(CH)2021, IA(I.B.C)/284(CH)2021,
IA(I.B.C)/644(CH)2021, IA(I.B.C)/682(CH)2021,
Cont. A. (IBC)/2(CH)2024, IA(I.B.C)/2644(CH)2023
IA(I.B.C)/170(CH)2024, IA(I.B.C)/666(CH)2024,
IA(I.B.C)/988(CH)2024

And
CP (IB) No.5/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Bourn Hall International India Pvt. ...Petitioner-Corporate Applicant
Ltd.

Under Section: 10, 60(5), 19(2), 60(5) R/w 425, IBC 2016, Sec 33(1) (b)

(i) to (iii) r/w Sec 33(3)

Rule: 11 of NCLT Rules, 2016

Order delivered on 01.07.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in Cont. A. : Mr. Nahush Jain, Advocate
(IBC)/2(CH)2024

ORDER

Cont. A. (IBC)/2(CH)2024

Heard the submissions made by the counsel for the RP. This is an application has been filed under Section 60(5) r/w 425 of the Code. The counsel for the RP is directed to show the precedents in this regard to enable this Adjudicating Authority to consider for issuance of notice. Let this matter be posted after week days. Let the matter be posted for 30.07.2024.

IA(I.B.C)/149(CH)2021, IA(I.B.C)/284(CH)2021, IA(I.B.C)/644(CH)2021,
IA(I.B.C)/682(CH)2021, IA(I.B.C)/2644(CH)2023, IA(I.B.C)/170(CH)2024,
IA(I.B.C)/666(CH)2024, IA(I.B.C)/988(CH)2024

Let all these IAs be posted on 30.07.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Priyanka
02.07.2024